

(13)

**BENCH-II**

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

C.P.No.144/2015

Present: Hon'ble Member (J) Ms. Manorama Kumari

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 06 September 2017, 10.30 A.M**

Name of the Company		Sarfaraz Alam -Versus- Pan Pacific Courier Pvt.Ltd. & Ors		
Under Section		397/398 O & M		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date	
1.	MR. ARINDAM MUKHERJEE MR. AVIRUP CHATTERJEE	Re: Petitioners	R. Mukherjee R. Chatterjee	

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**O R D E R**

Ld. Lawyer on behalf of the petitioner is present.

On perusal of the records it appears that the matter was almost settled before the court in the event of production of books of accounts by the respondent(s). On the last two occasions, the respondent(s) was taking time and also failed to produce the books of accounts and other papers so as to come to the final settlement. But respondent is not taking any steps.

Under such circumstances, this matter is to be heard and disposed off. Registry is directed to issue notice upon the respondents and the petitioner is also directed to issue notice upon the respondent(s).

Fixed on 10.10.2017 for hearing.

*sdr*  
MANORAMA KUMARI  
MEMBER(J)